

RAJASTHAN HIGH COURT

INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 30.06.2025

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2023	1	Prosecution Evidence (1)
3	Balotra	-	-	
4	Banswara	2019	1	Argument on Application (1)
		2020	1	Stay by Higher Court (1)
		2021	1	Prosecution Evidence (1)
		2022	3	Appearance of Accused (1) Argument on Application (1) Final Arguments (1)
		2025	1	Compliance (1)
5	Baran	2025	1	Prosecution Evidence (1)
6	Barmer	-	-	-
7	Beawar	2020	1	Stay by Hon'ble High Court (1)
8	Bharatpur	2024	1	Stay by order Hon'ble RHC (1)
9	Bhilwara	-	-	-
10	Bikaner	-	-	-
11	Bundi	-	-	-
12	Chittorgarh	-	-	-
13	Churu	2019	1	Awaiting Order/ Prosecution Evidence (1)
14	Dausa	2022	1	जवाब प्रार्थना पत्र (1)
		2024	1	साक्ष्य अभियोजन (1)
15	Deedwana- Kuchaman	-	-	-
16	Deeg	-	-	-
17	Dholpur	2024	1	इंतजार आदेश माननीय राज.उ.न्या.पीठ जयपुर (1)
18	Dungarpur	2022	1	Appearance of accused (1)
19	Sri Ganganagar	2013	1	Record awaited from High Court, Jodhpur (1)
		2015	2	Prosecution Evidence (1) Examination of Accused U/s 313 Crpc (1)
		2016	2	Final Arguments (2)
		2022	1	Prosecution Evidence (1)
		2025	1	Service of Bailable Warrant (1)
20	Hanumangarh	-	-	-
21	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
22	Jaipur Metro-I	2013	1	Prosecution Evidence (1)
23	Jaipur Metro-II	2013	1	प्राप्त होने आदेश माननीय राज.उ.न्या. के स्तर पर लंबित है (1)
		2016	1	Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1)
		2022	1	बहस चार्ज (1)
24	Jaisalmer	2019	1	Prosecution Evidence (1)
25	Jalore	2023	1	Stayed by RHC (1)
26	Jhalawar	-	-	-

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
27	Jhunjhunu	2024	1	Evidence (1)
28	Jodhpur District	-	-	-
29	Jodhpur Metro	2011	1	Defence Evidence (1)
		2018	1	Prosecution Evidence (1)
		2020	1	Awaiting order from Higher Court (1)
		2024	2	Argument on Charge (1) Attendance Accused (1)
		2025	1	Prosecution Evidence (1)
30	Karauli	2025	1	Appearance of Accused (1)
31	Khairthal-Tijara	-	-	-
32	Kota	2012	1	Prosecution Evidence (1)
		2021	1	Prosecution Evidence (1)
		2022	2	Reply of Application/ Steps by parties (1) Prosecution Evidence (1)
		2023	3	Argument on Charge (1) Prosecution Evidence (2)
33	Kotputli-Behrere	2023	1	बहस अंतिम (1)
34	Merta	2020	1	Stay by High Court (1)
35	Pali	-	-	-
36	Phalodi	-	-	-
37	Pratapgarh	2025	1	Prosecution Evidence (1)
38	Rajsamand	-	-	-
39	Salumber	2020	1	Evidence (1)
		2025	1	Service of Summon (1)
40	Sawai Madhopur	-	-	-
41	Sikar	2021	3	Final Arguments (1) Prosecution Evidence (2)
42	Sirohi	-	-	-
43	Tonk	2023	1	Prosecution Evidence (1)
44	Udaipur	2023	1	Evidence (1)
	Total		55	

Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Second Quarter-2025 (01.04.25 to 30.06.25)

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1. AJMER								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
2. ALWAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM Thanagazi (Alwar)	20.10.2022	23/709/23	State Vs Kirodi Lal etc.	Prosecution Evidence	1.Kirodilal Meena (MP) 2. Hemsingh Bhadana (Former MLA) 3.Kanti Lal Meena (MLA)	-	गवाहान के जमानती वारंट जारी किये गये।

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3. BALOTRA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
4. BANSWARA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	DJ Banswara	18.09.2024	182/2024	Gopiram Agrawal Vs. Premkant etc.	Disposed on 31.05.2025	Bhawani Joshi (Former MLA)	-	Disposed on 31.05.2025
2	ACJM Banswara	14.09.2020	574/2020	State Vs. Bhawani Joshi	Stay by Higher Court	Bhawani Joshi (Former MLA)	Stay	Stayed by Higher Court Cr. Misc. Petition No. 6338/2022 Dt. 12.04.2023
3	ACJM Banswara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	-	Arguments on application
4	ACJM Banswara	14.05.2025	1016/2025	State Vs. Bhawani Joshi	Compliance	Bhawani Joshi (Former MLA)	-	Compliance

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5	JM Banswara	28.02.2022	12/2022	State Vs. Premkant etc	Final Arguments	Bhawani Joshi (Former MLA)	-	Final Arguments
6	JM Banswara	25.02.2022	14/2022	State Vs. Premkant etc	Argument on Application	Bhawani Joshi (Former MLA)	-	Reply of Application
7	JM Banswara	05.11.2019	235/2022 (1129/2019)	State Vs. Bhawani Joshi	Disposed on 16.04.2025	Bhawani Joshi (Former MLA)	-	Disposed on 16.04.2025
8	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former MLA)	-	Reply of Application
9	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	Prosecution Evidence
5. BARAN								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	JM, Anta	02.01.2025	178/2023	State Vs Manoj etc.	Pro. Evidence	Kanwar Lal Meena (MLA)	NIL	Evidence recorded of PW 14, 15 & 16
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
6. BARMER								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
7. BEAWAR								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	Gram Nyayalaya, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	Stay by High Court	Smt. Shobha Chouhan (Sitting MLA)	4 Adjournment given.	पत्रावली में मा.रा.उ.न्या. के प्रकरण संख्या S.B. Cri. Misc. (Pet.) No. 2344/2022 Shobha Chouhan V/s State द्वारा स्थगन के आदेश है।
8. BHARATPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ACJM No.2, Bharatpur	08.02.2024	126/24	State/ MLA Smt. Shobharani Kushwah	For submission of chargesheets	Smt. Shobharani Kushwah (MLA)	Execution of arrest warrants issued against the accused shell be kept in abeyance by order Hon'ble RHC dated 17.08.2023	Cognizance was taken against accused, whos Arrest Warrant was stayed by Hon'ble Rajasthan High Court in S.B. Cri. Mis. Peti. No. 3302/2023 Shobharani Kushwah/ State of Rajasthan & Ors. order dated 17.08.2023
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
9. BHILWARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
10. BIKANER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
11. BUNDI								
Cases punishable with life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
12. CHITTORGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishment with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

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S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
1	ADJ LALSOT (Dausa)	03.06.2022	17/2022	STATE VS SHIV SHANKER URF BALYA AND ORS.	जवाब प्रार्थना पत्र	Sh. Jitendra Gothwal (Sitting MLA)	-	इस द्वितीय त्रैमास में विविध प्रार्थना पत्र धारा 169 सीआरपीसी में बहस हेतु अवसर चाहा गया। अभियुक्त रामखिलाडी की ओर से एक विविध प्रार्थना पत्र बाबत पुलिस द्वारा आरोपी नहीं बनाये जाने वाले व्यक्तियों के खिलाफ प्रसंज्ञान लिये जाने का पेश किया। दिनांक 08.05.2025 को अधिवक्ता प्रतिवादी की ओर से माननीय सर्वोच्च न्यायालय, दिल्ली के SLP(Cri) No.005822-005825/2025 में पारित आदेश दिनांक 02.05.2025 की प्रति पेश की गयी, जिसका ससम्मान अवलोकन किया गया। माननीय न्यायालय के उक्त आदेश अनुसार "In the meantime, the effect and operation of the impugned order shall remain stayed." किया गया है। पूर्व में प्रस्तुत विविध प्रार्थना पत्र में जवाब हेतु अवसर चाहने के कारण पत्रावली जवाब प्रार्थना पत्र हेतु तारीख पेशी 11.07.2025 में नियत की गयी है।
Other Cases								
1	ACJM No.1, Lalsot	07.11.2024	Cr. Reg. Case 1002/24	State Vs Jitendra Etc.	साक्ष्य अभियोजन	Sh. Jitendra Gothwal (MLA)	-	इस द्वितीय त्रैमास में शेष एक अभियुक्त के विरुद्ध चार्ज पृथक् से विरचित किया जाकर गवाह संख्या 01 से 04 को जरिये जमानती वारंट से तलब किया गया। पत्रावली साक्ष्य अभियोजन में तारीख पेशी 02.07.2025 में नियत है।
15. DEEDWANA-KUCHAMAN								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
16. DEEG								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
17. DHOLPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	Spl. Judge(SC/ST) POA Dholpur	07.02.2024	एस एस टी 59/23	सरकार बनाम समीर खां	इंतजार आदेश माननीय राज. उच्च न्यायालय पीठ जयपुर	भूतपूर्व एमएलए गिराज सिंह मलिंगा	05 इंतजार आदेश माननीय राज. उच्च न्यायालय पीठ जयपुर के कारण	दिनांक 14.01.2025 का स्थानीय अवकाश घोषित होने के कारण दिनांक 15.01.2025 को पत्रावली पेशी में ली गयी। दिनांक 15.01. 2025 को अभियुक्त गिराज सिंह वर जमानत मय अधिवक्ता उपस्थित। माननीय राजस्थान उच्च न्यायालय पीठ जयपुर के आदेश क्रमांक S.B. Criminal Mis. Transfer Petition No. 33/2024 द्वारा पत्रावली प्रक्रिया में क्रियान्वयन स्टे में नियत की गयी। पत्रावली वास्ते इंतजार आदेश माननीय राजस्थान उच्च न्यायालय पीठ जयपुर दिनांक 22.04.2025 नियत की गयी। दिनांक 22.04.2025 व 15.05.2025 व 05.06.2025 को पत्रावली में क्रियान्वयन स्टे होने से वास्ते इंतजार आदेश दिनांक 17.07.2025 नियत की गयी।
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
18. DUNGARPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ, Dungarpur	12.10.2022	11/2021 Session Case	State V/s Chetanlal and others	Appearance of Accused	Umesh Damor (Sitting MLA)	-	-
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
19. SRI GANGANAGAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	Awaiting Record	Jaideep Bihani (Present MLA)	3	Record awaited from High Court, Jodhpur
other cases								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc	Prosecution Evidence	Ashok Chandna (Sitting MLA)	04, Prosecution Evidence	No Progress
2	ACJM, Gharsana Sri Ganganagar	18.09.2015	Cro 434/2015	State Vs Pawan Duggal	Examination of Accused U/S 313 Crpc	Pawan Duggal (Former MLA)	15, Prosecution Evidence 2, Examination of Accused	Prosecution evidence completed and file staged for examination of accused.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	ADJ No. 4 (Jaipur Dist.)	17-10-2012	40/2012 (58/2014)	सरकार बनाम मोहन सिंह व अन्य	साक्ष्य अभियोजन	1. श्रीमती जाहिदा खान(पूर्व एम.एल.ए) 2. श्रीमती अनिता सिंह(पूर्व एम.एल.ए) 3. श्री भजनलाल शर्मा(वर्तमान एम.एल.ए) 4. श्री जवाहर सिंह बेढर्म(वर्तमान एम.एल.ए)	-	माह अप्रैल 2025 में दिनांक 03.04.2025 को साक्षी पी.ड. 69 हरभान सिंह के बयान लेखबद्ध किए गए, जो डैफर रहे, दिनांक 04. 04.2025 को गवाह हाजिर नहीं आये। दिनांक 07.04.2025 को साक्षी सुब्रत कुमार चौधरी के अन्य प्रकरण में व्यस्त रहने के कारण बयान लेखबद्ध नहीं हुए। दिनांक 08.04.25 को साक्षी पी.ड. 70 एस इन्द्रसल के बयान लेखबद्ध किये गये जो अधूरे रहे। अभियुक्तगण की ओर से धारा 207 सी.आर.पी.सी. का प्रार्थना पत्र पेश किया गया। दिनांक 17.04.25 को साक्षी पी.ड. 69 के डेफर बयान पूर्ण हुए। दिनांक 21.04.25 को कोई गवाह उपस्थित नहीं आया। दिनांक 22.04.2025 को पी.ड. 71 हेमेन्द्र सिंह के बयान लेखबद्ध किये गये जो अधूरे रहे। माह मई 2025 में दिनांक 01.05. 25 को कोई गवाह हाजिर नहीं हुआ तथा पीठासीन अधिकारी का स्थानान्तरण होने से पद रिक्त रहा। दिनांक 05.05.25 एवं दिनांक 09.05.25 को न्यायालय में पीठासीन अधिकारी का पद रिक्त होने से कोई प्रभावी कार्यवाही नहीं हो पायी। दिनांक 15.05.25 को कोई गवाह हाजिर नहीं आया। दिनांक 21.05.25 को साक्षी पी.ड. 71 हेमेन्द्र सिंह के डेफर किये गये बयान लेखबद्ध किये गये जो अधूरे रहे। दिनांक 22.05.25 को किसी गवाह के बयान लेखबद्ध नहीं हुए। माह जून 2025 में दिनांक 03.06.2025 एवं दिनांक 05.06.2025 को पीठासीन अधिकारी के अवकाश पर रहने के कारण किसी भी गवाह के बयान लेखबद्ध नहीं हुए। दिनांक 18.06.25 को कोई गवाह हाजिर नहीं आया। दिनांक 19.06.2025 को प्रार्थना पत्र 207 सी. आर.पी.सी. का निस्तारण किया गया। दिनांक 25.06.25 को पीठासीन अधिकारी अवकाश पर रहे। दिनांक 30.06.25 को साक्षी पी.ड.71 हेमेन्द्र के डेफर बयान एवं साक्षी पी.ड.72 मानसिंह के बयान लेखबद्ध किये गये। वर्तमान में पत्रावली दिनांक 08.07.25 को साक्ष्य अभियोजन हेतु नियत है।
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	ASCJ CUM ACMM RAILWAY (Jaipur Metro II)	02.01.2013	RPF Bandikui 47A/2013 (11745/2014)	State Vs Kirodi Lal etc.	प्राप्त होने आदेश माननीय राज. उच्च न्यायालय के स्तर पर लंबित है।	1. Dr. Kirodi Lal Meena (MLA) 2. Shailendra Joshi (Former MLA)	-	अभियुक्तगण द्वारा मा.राज.उ.न्याया. द्वारा एस.बी.क्रिमीनल मिसलेनियस पिटीशन- 2776/2024 प्रस्तुत की गई है। मा.रा.उ.न्याया. द्वारा प्रकरण की कार्यवाही आगामी आदेश तक स्थगित की गई है। न्यायालय में पत्रावली प्राप्त होने आदेश मा.रा.उ.न्याया. के स्तर पर लंबित है। आगामी पेशी 16.09.2025
2	ASCJ CUM ACMM Com. Riots (Jaipur Metro II)	17.07.2022	'83/2018 (1043/2007) CIS No.- 1069/16	State Vs Kalicharan Saraf and Ors.	बहस चार्ज	Kalicharan Saraf (Sitting MLA)	02 धारा 91 द.प्र.संहिता के प्रार्थना पत्र की बहस	अभियुक्तगणों की अनुपस्थिति एवं 91 द.प्र.सं. के प्रार्थना पत्र के कारण प्रकरण बहस प्रार्थना पत्र के प्रक्रम पर लंबित है। प्रकरण में प्रभावी कार्यवाही हेतु प्रयास किये जा रहे है। आगामी तारीख पेशी - 14.07.2025
24. JAISALMER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former MLA)	06 Witness is recorded in this quarter. Process is being issued. Total adjournment number during this quarter is 05.	Process issued for witness
25. JALORE								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	JM Court Ahore (Jalore)	25.11.22	1267/22	State Vs Chhagan Singh etc.	Disposed as on 24.04.2025	Chhagan Singh (Sitting M.L.A.)	-	Disposed as on 24.04.2025
2	SC/ST Court, Jalore	29.09.23	180/23	State Vs Pankaj Devasi etc.	Stayed by RHC Next date 11.08.2025	Ratan Devasi (Sitting M.L.A.)	-	S.B. Cr. Revision Petition 1450/2023 Pankaj Devasi/ State
26. JHALAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
27. JHUNJHUNU								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	CJM, Jhunjhunu	29.05.2024	1087/2024	State/ Pawan and other	Evidence	1. Narendra Kumar Khichad (Ex M.P.) 2. Shubkaran Chaudhary (Ex M.L.A) 3. Subhash Poonia (Ex M.L.A.)	-	Statement of 6 witnesses is recorded and other summoned.
28. JODHPUR DIST.								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
29. JODHPUR METRO.								
Cases punishable with death or life imprisonment								
1	SPL JUDGE, SC/ST (POA) ACT CASES, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Defence evidence	Malkhan Singh (Former MLA)	5 अधिवक्तागण ने साक्ष्य सफाई हेतु अवसर चाहा	अधिवक्ता अभियुक्तगण द्वारा साक्ष्य सफाई हेतु अवसर चाहने के कारण कोई प्रगति नहीं हुई।
2	ADJ No. 7, Jodhpur Metro	16.07.2018	92/2018	State/ Gajendra Singh & Ors	Prosecution Evidence	Ravindra Singh (Sitting MLA)	2 witness Not came to court	हमारे द्वारा थानाधिकारी पुलिस थाना रातानाडा को निर्देशित किया गया है कि आवश्यक रूप से गवाह की तामील करवाई जावे एवं पूर्व में जारीशुदा तामील नहीं लौटने के संबंध में अपना लिखित स्पष्टीकरण न्यायालय के समक्ष प्रस्तुत करे।
3	ADJ No. 5, Jodhpur Metro	22.10.2024	164/2024	State/ Lokendra Singh	Argument on Charge	Rajendra Guda (Former MLA)	1 अधिवक्तागण द्वारा बहस चार्ज हेतु समय चाहने के कारण	प्रकरण दिनांक 22.10.2024 को दर्ज हुआ तत्पश्चात अभियुक्तगण के अधिवक्तागण द्वारा भिन्न भिन्न पेशियों पर विविध प्रार्थना पत्र प्रस्तुत किये गये जिनका विधि अनुसार निस्तारण किया गया एवं अधिवक्तागण द्वारा बहस चार्ज हेतु समय चाहा गया।

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
	CJ & JM Nadoti	03.06.2025	113/2025	State Vs Ramesh Chand etc	Appearance of Accused	Ramesh Chand S/o Ramsahay	NIL	Cognizance was taken in final report on date of 03.06.2025
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
31. KHAIRTHAL-TIJARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
32. KOTA								
Cases punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with for 05 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM NO. 06, KOTA	06-10-2022	CR. REG. CASE 10861/22	State Vs Chandrakant a Meghwal Etc.	Reply of application / steps by parties	Chandrakanta Meghwal (Former M.L.A.)	6 Adjournment for reply of application.	Last opportunity has been given to prosecution for reply of application. Next date 31.07.2025

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ACJM Ramganj Mandi (Kota)	13-10-2023	1551/2023	State Vs Madan Dilawar Etc	Prosecution Evidence	Shri Madan Dilawar (Sitting M.L.A.)	0	(In this quarter taken of evidence on dated 03.04.25 PW 2 Harish PW 3 Harendra Singh, date 04.04.25 PW 4 Ravindra Kumar, PW 5 Ramlakhan, dated 21.04.25 PW 6 Abhishek, dated 22.04.25 PW 7 Ajaysingh dated 23.04.25 PW 8 Ramadhar dated 09.05.25 PW 9 Deshraj, dated 26.05.25 PW 10 Subhash, dated 28.05.25 PW 11 Narayansingh) Next date is fixed on 10.07.2025
3	ACJM Ramganj Mandi (Kota)	13-10-2023	1552/2023	State Vs Madan Dilawar Etc	Prosecution Evidence	Shri Madan Dilawar (Sitting M.L.A.)	0	(In this quarter taken of evidence on dated 03.04.25 PW 2 Harendra Singh, date 04.04.25 PW 3 Ravindra Kumar, PW 4 Ramlakhan, dated 23.04.25 PW 5 Anilkumar, dated 09.05.25 PW 6 Deshraj, dated 12.05.25 PW 7 Dorisingh , dated 26.05.25 PW 8 Satyanarayan dated 27.05.25 PW 9 Ramesh Singh and dated 28.05.25 Bhanwar Singh) Next date is fixed on 10.07.25
4	JM DIGOD (Kota)	15-12-2012	576/2012	State Vs Prahlad	Prosecution evidence	Bhawani Singh Rajawat (Former M.L.A.)	20 adjournment. (The date in file is issuing on daily basis because there are 30 witnesses in this file so that evidence can be complete as soon as possible)	12 witnesses evidence is taken and rest witnesses bailable warrant is issuing on day by day basis.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5	ACJ&JM(S) 5 Kota	29-07-2016	7451/2016	State Vs Raju urf Rajkamal Etc	Service of non Bailable Warrent	Bhawani Singh Rajawat (Former M.L.A.)	0	Disposed 12.05.2025
6	ACJM No. 2 Kota	14-11-2022	11860/22	State Vs Bhawani Singh Rajawat Etc	Prosecution Evidence	Bhawani Singh Rajawat (Former M.L.A.)	0	witness PW-8 evidence complete and next date 07.07.2025 call evidence SER No. 3,10 and 12
7	ACJM NO. 3 KOTA	19-07-2021	7125/2021	State v/s Badrilal @ Birdhilal Etc	Prosecution evidence	Bhawani Singh Rajawat (Former M.L.A.)	No. of 11 adjournment. Due to long witness list	Witness PW 13 Suresh, PW 6 Anita, PW 7 Ghisalal, PW 8 Reena, PW 10 Mahaveer, PW 9 Virendra evidence was recorded.
8	JM Kanwas (Kota)	24-07-2023	340/2023	State V/s Heera Lal etc.	Argument on charge	Heera Lal Nagar (Sitting M.L.A.)	2 adjournment. The advocates of the accuse taken time for argument on charge	No progress till further

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S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
35. PALI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
36. PHALODI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
37. PRATAPGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	Gram Nyayalaya	03.01.2025	10/2025	St. Vs Pinkesh etc	Prosecution Evidence	Sh. Ramlal Meena (Former)	0	Recorded Witness
38. RAJSAMAND								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
39. SALUMBER								
Cases punishable with death or life imprisonment								
1	CJ & JM, Sarada	07.02.2020	Cr. Reg. Case 34/2020	State Vs Shanta Devi & ors.	Evidence	Shanta Devi	One adjournment is given due to summoning case file by revisional court	hearing argument on charge and charge made, now is in Evidence Stage.
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	DJ Court Salumber	25.06.2025	Cr. Revision 01/2025	Shanta Devi Vs State	Service of Summon	Shanta Devi	one adjournment is given after institution	Instituted on 25.06.2025 and now is in service of summon stage.
40. SAWAI MADHOPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

[illegible]

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
42. SIROHI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
43. TONK								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Sukhveer Singh Jonapuria Ex MP Tonk Sawai Madhopur	0	Evidence has been recorded of 8 witnesses.
	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Kanhaiya Lal Choudhary at present MLA Toda Malpura	0	Evidence has been recorded of 8 witnesses.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Rajendra Gurjar Ex MLA Deoli Uniara	0	Evidence has been recorded of 8 witnesses.
44. UDAIPUR								
Cases Punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJ&JM (South) NO.2	20.03.2023	3772/23	State/ Ravindra singh Bhati etc	Evidence	Ravindra Singh Bhati (Sitting M.L.A.)	(03) Summon not served, & Witness not present	File now in Evidence stage. Next date 01.07.2025